

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.08**  
**C.P.(IB).No.128/BB/2024**

**IN THE MATTER OF:**

M/s. Indiabulls Housing Finance Ltd. ... Petitioner  
Vs.  
M/s. Fine Facilis Management Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 26.06.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Angad Varma

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and the learned Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the corresponding tracking report in the Registry within one week.
3. A period of two weeks for filing reply from the date of receipt of the notice, and one week thereafter for filing rejoinder, if any, thereto is granted.
4. List the matter on **07.08.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma